

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-05-2024 AT 10:30 AM**

CP (IB) No. 37/95/HDB/2023

AND

IA (IBC) 338/2024 in CP (IB) No. 37/95/HDB/2023

u/s. 95 of IBC, 2016

IN THE MATTER OF:

ZTE Corporation, China

...Petitioner

AND

Mr Mahesh Lingareddy (Smartron India Pvt Ltd)

...Respondent

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 338/2024

Learned Counsel Smt JVL Bharati, for applicant present through Video Conference.

According to the Court Officer proof of service of report of Resolution Professional on the personal guarantor not filed. Hence one more opportunity is given to the Resolution Professional to serve Resolution Professional report on the Personal Guarantor, however on payment of costs of Rs 5,000/- payable by the Resolution Professional to the Prime Minister Relief Fund. Meanwhile, objections if any to the report by the personal guarantor.

Matter adjourned to 03.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)